

20.50 hrs.

Title: Comibed discussion on the Statutory Resolution regarding Disapproval of The Passports (Amendment) Second Ordinance, 2001 and Passports (Amendment) Bill, 2002. (Resolution withdrawn and bill passed)

MR. DEPUTY-SPEAKER: We shall take up Item Nos. 9 and 10 together.

SHRI BASU DEB ACHARIA (BANKURA): Sir, I beg to move:

"That this House disapproves of the Passports (Amendment) Second Ordinance, 2001 (No.11 of 2001) promulgated by the President on 30 December, 2001. "

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS SHRI OMAR ABDULLAH): I beg to move:

"That the Bill further to amend the Passports Act, 1967, as passed by Rajya Sabha, be taken into consideration. "

MR. DEPUTY-SPEAKER: Motions moved:

"That this House disapproves of the Passports (Amendment) Second Ordinance, 2001 (No.11 of 2001) promulgated by the President on 30 December, 2001.

That the Bill further to amend the Passports Act, 1967, as passed by Rajya Sabha, be taken into consideration. "

SHRI BASU DEB ACHARIA : Sir, about this Ordinance also, my argument is the same. This is regarding the Passports (Amendment) Second Ordinance. The first Ordinance was promulgated in the month of October. This is re-promulgated.

I will not speak. In just one sentence, I will conclude my speech. I would like to know from the Minister what was the urgency. Why was the first Ordinance not replaced in the last Session and not enacted? Why was there an urgency to re-promulgate it? Why has the Bill not been brought to this House without promulgation of Ordinance? I want an explanation from him.

SHRI OMAR ABDULLAH: Sir, as the hon. Member is aware, this Bill had been introduced in the Rajya Sabha but as it came up for discussion, certain suggestions were made. As a result, it was felt necessary that we would amend this Bill to take into consideration the security aspects of the country. And because of paucity of time, we were not able to pass it as we wanted, and that is why, it had to come back again as an Ordinance. We would be very grateful if the House would take it up and pass it.

MR. DEPUTY-SPEAKER: He has asked a question.

SHRI OMAR ABDULLAH: I have answered that.

MR. DEPUTY-SPEAKER: Shri Basu Deb Acharia, now it is your right to reply.

SHRI BASU DEB ACHARIA : I am withdrawing the Statutory Resolution.

MR. DEPUTY-SPEAKER: Is it the pleasure of the House that the Statutory Resolution moved by Shri Acharia be withdrawn?

The Resolution was, by leave, withdrawn.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Passports Act, 1967, as passed by Rajya Sabha, be taken into consideration. "

The motion was adopted.

MR. DEPUTY-SPEAKER: *The House will now take up clause-by-clause consideration of the Bill.*

The question is:

"That clauses 2 and 3 stand part of the Bill. "

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

MR. DEPUTY-SPEAKER: *The Minister may now move that the Bill be passed.*

SHRI OMAR ABDULLAH: *Sir, I beg to move:*

"That the Bill be passed. "

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed. "

The motion was adopted.

Mr. Deputy Speaker: The House now stands adjourned till 11 a.m. on Monday.

20.54 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock
on Monday, March 18, 2002/Phalguna 27, 1923 (Saka).*